

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 33

IA 842/2024 in C.P. (IB)/655(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **SUDHAR INDUSTRIES V/s DHARA**
TECHNOSYSTEM LLP

Section 19(2) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 842/2024 in C.P. (IB)/655(MB)2022

- 1) Mr. Subhash Gupta, Ld. Counsel for the Resolution Professional is present.
None present for other Respondents, when the matter is called out.
- 2) Applicant submits that Suspended Board/Respondents, failed to comply with the order of this Bench dt. 14.03.2024, thereby providing details of the documents/records/information within 10 days in their possession/custody or in their control.
- 3) Suspended Board/Respondents are directed to comply with the earlier order of this Bench dt. 14.03.2024 and file and place on record Affidavit confirming “whatever information, document, record they had in their possession or knowledge in relation to the business affairs of the Corporate

Debtor or the information, document, record which might be useful in the Corporate Insolvency Resolution Process have been provided to the Resolution Professional and nothing is left”, failing which, this Bench shall initiate Contempt Proceedings against them or shall direct the Station House Officer for production of the Respondents’ Personal Appearance through Police Force.

- 4) Stand over to 30.04.2024, for further consideration and hearing. Applicant herein is directed to serve a copy of this Order upon the Suspended Board/Respondents, for their Compliance.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare